

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 949/94 <sup>and</sup> ~~7199~~ 957/94

Date of Decision: 27.3.97

Shri Kanchanram Subedarram

Petitioner/s

Shri Rampalratram Lochan Ram

Shri B. Dattamoorthy.

Advocate for the  
Petitioner/s

V/s.

Union of India and others.

Respondent/s

Shri S.S. Karkera for

Advocate for the  
Respondent/s

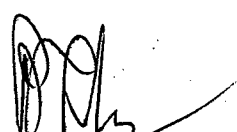
Shri P.M. Pradhan.

CORAM:

Hon'ble Shri P.P. Srivastava, Member (A)

Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

  
(P.P. Srivastava)  
Member (A)

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, BOMBAY:1

Original Application No. 949/94 and 957/94

Thursday the 27th day of March 1997.

CORAM: Hon'ble Shri P.P. Srivastava, Member (A)

Kanchanam Subedarram  
Ex. Outsider Postman,  
Chember H.O.  
Bombay residing at  
Shantinagar, Girish General Stores  
Salt Pen Road, Antop Hill  
Wadala East, Bombay.

Rampalratram Lochan Ram  
Ex- Outsider Postman,  
Chember H.O.  
Bombay.

... Applicants.

By Advocate Shri B. Dattamoorthy.

V/s.

Union of India through  
The Chief Postmaster General,  
Maharashtra Circle,  
Bombay.

The Director of Postal Services,  
Bombay Region, Office of CPMG  
Bombay.

The Sr. Supdt. of Post Offices  
Bombay City North East Dn.  
Bombay.

... Respondents.

By Advocate Shri S.S.Karkera for Shri P.M.Pradhan.

ORDER (ORAL)

¶ Per Shri P.P. Srivastava, Member (A) ¶

Heard Counsel for the parties.

2. The issue involved in both the O.As are identical and the O.As are disposed of by a common order.


3. The applicants are working in the Postal Department as Postman on daily wages.



...2;...

A similar case like the case of the applicants for regularisation was referred for the decision of the Full Bench. The Full Bench in the case of G.Manjunath and others V/s. The Post Master General Bangalore and others A.No. 1155 to 1168 of 1989 decided on 19.4.91 that the applicant are required to be given two chances to qualify for the examination for the post of Postman.

4. Since the facts in these cases are not in dispute I dispose of these O.As with a direction that in terms of the Full Bench judgement the applicants should be given two chances for qualifying the examination for the post of Postman as and when the examination are held. The applicants will have the right for consideration for regularisation for the post of Postman in case they succeed in the examination. The applicants would be continued to be given work as per the requirements of the Department. Accordingly the O.As are disposed of.

  
(P.P. Srivastava)  
Member (A)

NS